

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. IV

Excise Appeal No. 51055 of 2017

(Arising out of order-in-appeal No. 64(AB)CE/JPR/2017 dated 28.03.2017 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Jaipur).

M/s Indo Alusys Industries Limited

SP-2/333, Industrial Area, Bhiwadi
Distt-Alwar (Raj.)

Appellant

VERSUS

**Commissioner, Central Excise &
Service Tax**

A-Block, Surya Nagar
Alwar, Rajasthan.

Respondent

APPEARANCE:

Shri B. L. Yadav, Advocate for the appellant

Shri P. Juneja, Authorised Representative for the respondent

CORAM:

HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO.50252/2020

DATE OF HEARING/DECISION: 31.01.2020

ARCHANA WADHWA:

As the appellant has filed Form No. SVLDRS-4, which states that the dispute between the parties as regards tax, interest and penalty stands fully and finally settled, accordingly, the appeal stands dismissed as withdrawn.

(Dictated and pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)